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Ct. Case no 14/2019
P.S Civil Lines
U/s 200 Cr.P.C & 500 IPC
Satyendar Jain Vs. Kapil Mishra

28.10.2020

Present : Complainant alongwith Ld. Counsel Sh Vaibhav Yadav.

Accused alongwith ld. Counsel Sh. Ashwani Kumar Dubey.

It is submitted by the accused that he is ready to make the statement before the court tendering unconditional apology. Complainant also submitted that in case the accused gives his statement before the court, he shall withdraw the present complaint.

Separate statement of accused as well as complainant recorded.

In view of the statement given by the complainant, the present complaint stands disposed off as withdrawn.

Bail bond stands discharged. File be consigned to Record room after due compliance.

(Vishal Pahuja)
ACMM-01/RADC/New Delhi
28.10.2020